HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
46-B, I.T. Park, Sahastradhara Road,
Dehradun (Uttarakhand)

Action Taken Report

Original Application No. 129/2019
In compliance of order dated 29.03.2019 of the Hon’ble National Green Tribunal, Principal Bench, New Delhi

Action Taken Report
In the matter of Original Application No. 129 of 2019
Ale Hasan
Vs
State of Uttarakhand

In compliance of the order passed by the Hon’ble National Green Tribunal, Principal Bench, New Delhi on dated 29.03.2019, this is to inform that officials of Regional Office Uttarakhand Environment Protection and Pollution Control Board, Kashipur already inspected the unit M/s Uttaranchal Ispat Pvt Ltd, Vill Jagjanathpur, District Udham Singh Nagar on 21.02.2018 on the complaint of residents.

As per inspection report: -
1. The Unit is engaged in manufacturing of M.S. Ingots and Bar
2. The Unit has provided 2Nos. of 5TPH capacity induction furnaces each. One induction furnace was equipped with air pollution control system while air pollution control system of other one was not in operation, which was causing air pollution in the area.
3. Log book of operation of air pollution control system are not being maintained. It seems that air pollution control equipment’s are not being operated and maintained properly.
4. Housekeeping of the Unit was not satisfactory.
5. The Unit had valid CCA up to 31.03.2018.

AS per the above findings, and recommendation of the Regional Officer, direction to show cause for closure was issued to the unit on 05.05.2018.

Further unit has submitted its compliance report and subsequent inspection of the unit was again carried out by officials of the Board on dated 26.06.2019.

As per inspection report: -
1. Unit is found in operation. Furnaces of 5 Ton capacity, 3 Ton capacity (03 numbers) and induction furnace of 5 Ton capacity are found operational.
2. Unit has provided Side Hood for extraction of fumes and wet scrubber to arrest the air pollutants. Unit has provided stack of 30 mt.
3. Stack emission results are found within norms.
4. Ambient Air Quality was also monitored on the roof of the complainant Shri Ale Hasan, which is also found within norms.

Copy of the said inspection report dated 26.06.2019 is placed at Annexure-1.

Considering the report dated 26.06.2019 the direction to Show Cause dated 05.05.2018 was revoked by the Board on dated 02.08.2019 with the following direction to the unit:

1. Unit shall comply with the provisions of Air Act and Water Act.
2. Unit shall make wind shield for control of noise and air pollution.
3. Unit shall make thick green belt along the boundary wall adjoining the residential area.
4. Unit shall deposit Environment Compensation of Rs. 2.00 Lakh.

Copy of the said directions dated 02.08.2019 is placed at Annexure-2.
Annexure-1

<table>
<thead>
<tr>
<th>No</th>
<th>Personnel</th>
<th>AP Precaution Control System</th>
<th>Measure Value (ug/m³)</th>
<th>Standard Value (ug/m³)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Oil Tann</td>
<td>Soil, Wet Scrubber, 3301r</td>
<td>100.1</td>
<td>100</td>
</tr>
<tr>
<td>2</td>
<td>Oil Tann</td>
<td>Soil, Wet Scrubber, 3301r</td>
<td>125.0</td>
<td>150</td>
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</tbody>
</table>

(Standard Value) (1)

<table>
<thead>
<tr>
<th>No</th>
<th>Monitoring Location</th>
<th>Measure Value (ug/m³)</th>
<th>Standard Value (ug/m³)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>On the roof of house (Shri Ale Hasan)</td>
<td>32.0</td>
<td>100</td>
</tr>
<tr>
<td>2</td>
<td>On the roof of house (Shri Ale Hasan)</td>
<td>49.0</td>
<td>60</td>
</tr>
</tbody>
</table>

(Standard Value) (1)

Note: The above values are based on the standard values provided in the document.

(1) The standard values are specified for different monitoring locations and values are recorded accordingly.

(2) The annexure includes various sections, such as personnel monitoring and standard values for different locations.
Annexure-2

Uttarakhand Environment Protection and Pollution Control Board
408, SIDCO, IT Park, Salachithana Road,
Dehradun (Uttarakhand)

Ref: UEPPCB/EO/Con-B-151/2018/32. Dehradun, 01/08/2019

BY SPEED POST

To,
M/S Uttarakhand Ispat Pvt. Ltd.,
Plot No. D-1 & D-8, Pipalia Industrial Area,
VIII. Jagannathpaur, Tehsil Bazpur,
Distt. US Nagar (Uttarakhand)

Directions under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981 as amended and vide provisions of this Act every air polluting industry/units/operations/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes of keep their emission quality within the specified norms; and

WHEREAS, M/S Uttarakhand Ispat Pvt. Ltd., located at Plot No. D-1 to D-8, Pipalia Industrial Area, VIII. Jagannathpaur, Tehsil Bazpur, Distt. US Nagar, Uttarakhand (herein after referred as the ‘Unit’) is engaged in manufacturing of M.S. Ingots/Billet and TMT Bar; and

WHEREAS, the inspection of Unit was carried out by the Official of Regional Office, Kashipur (US Nagar) of this Board on dated 21.02.2018 and made following observations:

1. The Unit is engaged in manufacturing of M.S. Ingots and Bar.
2. The Unit has provided 2Nos. of STH capacity induction furnaces each. One induction furnace was equipped with air pollution control system while air pollution control system of other one was not in operation, which was causing air pollution in the area.
3. Log book of operation of air pollution control system are not being maintained. It seems that air pollution control equipments are not being operated and maintained properly.
4. House keeping of the Unit was not satisfactory.
5. The Unit had valid CCA up to 31.03.2018.

WHEREAS, the unit was issued direction to show cause for closure on dated 05.05.2018;

WHEREAS, the inspection of the unit was carried out on 10.07.2018 and further inspection on 12.09.2018 by Environment Surveillance Squad at Head Office and accordingly unit was further directed to comply with the following:

1. Air Pollution Control System should be continuously operated.
2. Wind shield wall/ dust cover plastic wall to be made.
3. Plantation to be made along the boundary wall adjoining to the residential area.

WHEREAS, the unit was inspected by the officials of Board on dated 26.06.2019 and following observations were made:

1. Unit is in operation with furnaces of 5 Ton and 3 Ton (3 nos) and 5 Ton induction furnaces. For prevention and control of air pollution unit has provided side draft hood and wet scrubber with 30 mt stack.
2. Stack emission was found within norms.
3. Ambient Air Quality was also monitored on the roof of Complainant Sh Ale Hassa, Vill Jagannathpur, which was also found within norms.

As such, it is evident from above observations that the air pollution control equipments are being operated appropriately.

AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981, as amended thereafter, with approval of the Competent Authority of the Board, Direction to Show Cause issued to the unit is hereby revoked and unit is further directed:

1. To comply with the provisions of Air Act and Water Act.
2. To make wind shield for control of noise/air pollution level minimum.
3. Unit should make thick green belt along the boundary wall adjoining the residential area.
4. Unit shall deposit amount of Rs. 2.00 lakh as environment compensation to the Board in the form of Demand Draft in favour of Member Secretary, UEPPCB payable at Dehradun.

Copy to:
1. Chairman, UEPPCB, Dehradun for kind information please.
2. Regional Officer (Bs), UEPPCB, Regional Office, Kashipur (US Nagar) for strict compliance of the directions.

MEMBER SECRETARY